

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.33/MP/2016

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of “Change in Law” affecting the Badarpur Thermal Power Station.

Petitioner : NTPC Limited

Respondents : BSES Rajdhani Power Limited and others

Petition No. 86/MP/2016

Subject : Petition seeking decommissioning and/or closure of BTPS Stage-I.

Petitioners : BSES Yamuna Power Limited and BSES Rajdhani Power Ltd.

Respondents : Badarpur Thermal Power Station and Others

Petition No. 91/MP/2016

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited and Others

Date of hearing : **18.10.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Sitesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, NTPC
Shri Kousik Mandal, NTPC
Shri Manoj Kr. Sharma, NTPC
Shri E.P.Rao, NTPC
Shri M.K.Verma, NTPC
Shri Nishant Gupta, NTPC
Shri Qasim Ali Khan, Advocate, BRPL
Shri Hemant Sahai, Advocate, TPDDL



Ms. Mazag Andrabi, Advocate, TPDDL
Shri Abhishek Kumar, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Kartikey Tripathi, TPDDL
Shri Pavan R., SLDC
Ms. Sonali Garg, SLDC
Shri S.K.Singh, SLDC
Ms. Surabhi Diwan, SLDC
Shri P.K.Shandilya, SLDC

Record of Proceedings

These Petitions were taken up for hearing today.

Petition No.33/MP/2016

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the matter was adjourned.

Petition No. 86/MP/2016

Matter heard. The Commission reserved its order in the Petition.

Petition No. 91/MP/2016

Learned counsel for the Petitioner, TPDDL prayed for adjournment in the matter. The Commission allowed the prayer and adjourned the hearing.

Petition Nos. 33/MP/2016 & 91/MP/2016 shall be listed in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(B.Sreekumar)
Dy. Chief (Law)**

